CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: 13 FEB 1995

APPLICATION NO: 1707 of 1994.

APPLICANTS:-Sri.S.G. Phadke, Belgaum. V/S.

RESPONDENTS:- The Chief Engineer, Southern Command, H.Q.S.C., Pune-411001, and others.,

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- 1. Sri. S.G. Phadke, Advocate, No. 502/40, 'KAUSALYA' 54th Cross, IIIrd Block, Rajajinagar, Bangalore-10.
- 2. Sri.M.Vasudeva Rao,Addl.CGSC, High Court Bldg,Bangalore-1.
- 3. The Chief Engineer, Southern Command, H.Q.S.C. PUNE - 4411 001.

Subject:- Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 25th January, 1995.

Issued on 13/2/95

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DEPUTY REGISTRAR JUDIC IAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 1707 OF 1994

WEDNESDAY, THIS THE 25TH DAY OF JANUARY, 1995.

Mr.Justice P.K.Shyamsundar,

Vice-Chairman.

Mr.T.V.Ramanan.

.. Member(A).

S.G.Phadke, S/o late G.G.Phadke, Aged about 46 years, S.A.Grade-I, MES/150638, C/o Garrison Engineer, Camp:Belgaum-590 009.

.. Applicant.

(By Advocate Shri N.G.Phadke)

v.

- 1. The Chief Engineer, Southern Command, HQSC, Pune-411001.
- 2. The Director General, Naval Projects, Vizag, Andhra Pradesh.
- 3. The Garrison Engineer, MES, Camp: Belgaum-590009.
- 4. Shri L.B.Narahari, SA Grade-I, MES/153034, DGNP, Vizag, Andhra Pradesh.

.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Having heard both sides at the stage of admission, now that the applicant's shift to Pune under the impugned order of transfer which appeared to be some what imminent is no longer a threat to the applicant's continuance in Belgaum where he is presently working, in that the posting of Respondent—4 in his place at Belgaum having now been revised and respondent—4 posted to Sambra as mentioned by the learned Standing Counsel whose statement is placed on record. What we now do is to direct



the department to consider the representation of the applicant as per Annexure-A4 for his continuance at Belgaum till May,1995 and also the further representation said to have been now made by the applicant to respondent-1 in which he is said to have expressed a desire to accept a posting to Bangalore immediately. If that is so, both the issues may be simultaneouly examined by respondent-1 and a decision taken in that behalf within 2 months from the date of receipt of a copy of this order. Till the representation at Annexure-A4 and the subsequent representation said to have made by the applicant asking for transfer to Bangalore are disposed of by Respondent-1 he will continue at Belgaum. With these observations, this application stands disposed of at the admission stage.

Send a copy of this order to respondent-1 for needful.

Sd-

ME_{MBER(A)}

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VICE-CHAIRMAN.

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True copy

Central Administrative Tribunal

Bangalore Bench Bangalore